

THE HIGH COURT OF MEGHALAYA: SHILLONG

ORDER

Dated, 11th September, 2026

No. HCM II/101/2026/Estt/8: In pursuance of order dated 04.08.2026 passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition (Crl.) No.3/2025 titled "In Re: Victims of Digital Arrest Related to Forged Documents" and in compliance of the directions thereof, all jurisdictional Courts and adjudicating authorities in the State of Meghalaya are to ensure that the amounts recovered are disbursed to the victims of digital arrest in an expeditious manner.

By Order etc.,

REGISTRAR GENERAL

Memo. No. HCM II/101/2026/Estt/8-A

Dated 11th September, 2026

Copy to:

1. The Registrar and Principal Private Secretary to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong, for favour of kind information of Her Ladyship.
2. The P.S. to Hon'ble Mr. H. S. Thangkhiew, Judge, High Court of Meghalaya, Shillong, for favour of kind information of His Lordship.
3. The P.S. To Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong, for favour of kind information of His Lordship.
4. The P.S. To Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya, Shillong, for favour of kind information of His Lordship.
5. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
6. The Director General of Police, Meghalaya, Shillong.
7. All District and Sessions Judges, Meghalaya, for favour of kind information and necessary action, with a request to circulate the SOP to other Judicial Officers within your jurisdiction for compliance.
8. The Secretary to the Government of Meghalaya, Law Department, Shillong.
- ✓ 9. The System Analyst, High Court of Meghalaya, Shillong, for uploading the same on the official website.
10. Office file

REGISTRAR GENERAL

3079
11/9/26